

\$~22 (2021 Cause List)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3790/2013

THE INSTITUTION OF ENGINEERS (INDIA) Petitioner

Through: Mr. Anand Mishra and Mr.
Amrendra Kumar Singh,
Advocates

Mr. Yashpal Singh Jadeja in person.

versus

UNION OF INDIA & ORS Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC
and Mr. Kushagra Kumar,
Advocate for UOI

Mr. Devesh Pandey, Advocate

Mr. Apoorv Kurup and Ms. Nidhi
Mittal, Advocates for R-3

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

% **10.09.2021**

The proceedings in the matter have been conducted through video conferencing.

CM APPL. 28007/2021 (for early hearing) & W.P.(C) 3790/2013

1. As recorded in the order dated 09.04.2021, Mr. Anand Mishra, learned counsel for the petitioner, submits that this petition be heard after the decision in W.P.(C) 945/2013 and connected matters. At his request, list on 22.11.2021.

2. In the meanwhile, I find that one of the applicants in CM APPL. 14052/2019 has sent an e-mail to my personal e-mail account this morning at 10:39 A.M, alongwith an earlier e-mail dated 08.09.2021 sent

at 06:31 P.M. The e-mail of 10.09.2021 also appears to be addressed to the Registrar (Vigilance) of this Court. The contents of the said e-mail are reproduced below (with my personal e-mail address redacted):-

*“From: Subrata Pramanik <meetsubratap@gmail.com>
Date: Fri, 10 Sept 2021 at 10:39
Subject: Re: An application for early judgement of petition numbered WP(C) 3790/2013 & WP(C) 4059/2019: reg
To: <rv.dhc@nic.in>, xxxxxxx.xxxxx@xxxxxx.xx*

*Respected Sir,
Pl save the lakh of life as we are drowning in the dearth of de morality, perplexed, and also hopelessness.
On behalf of thousands of students.
Regards,
Subrata Pramanik*

On Wed, Sep 8, 2021, 18:31 Subrata Pramanik <meetsubratap@gmail.com> wrote:

*Respected Sir,
I am Subrata Pramanik, an Indian Resident from Haldia, West Bengal and also a pass out graduate in Chemical Engineering(2017) in The Institution of Engineers (India).
Sir, I have been enrolled in The Institution of Engineers after 31st May in 2013 under the stay order of Honarable DHC on 31st May 2013 in WP(C) 3790/2013 in where enrolling of the aspirants was passed and subjected to final order of Honarable Delhi High Court in this regard.*

As neither the respondent No.1 AICTE has neither removed from their official internet site nor any GOI/PSU/Private Organization/Educational Institution are validating the candidature who have been enrolled after 1st June'2013 in said Institution although Honarable DHC had stayed the impugned advertisement by AICTE in 23/09/2019 and as a result we, the over a lakh candidates are suffering from ineligibility since then.

I am working in IOCL, Haldia Refinery from 2013 but due to no final verdict from HONARABLE DHC, my candidature is

not considered from last four years and thus I am unable to appear in IOCL career acceleration program (ACPS 2018,2019,2020 and 2021).

A legal notice was also sent to the HQ of IOCL, Delhi but they had no reply regarding our consideration.

Sir, we, the students(already passed/appearing in examinations) are in deep pain and demoralized where there no possibility is depicted except legitimate indian judiciary system but if one case like ours is being not judged from last eight years.. where to approach sir?

I shall be immensely obliged if you kindly think a little for grave solution to the pendency of this case so as to save the enthusiastic lakh of life of ours.

Ending with thanking you.

Sincerely yours,

Subrata Pramanik

(On behalf of students' at large numbers of IEI,Kolkata)

meetsubratap@gmail.com

9547285428”

3. As evident from the above, the name of the sender of this e-mail is disclosed as Subrata Pramanik [e-mail ID- meetsubratap@gmail.com]. Subrata Pramanik is the applicant no. 6 in CM APPL.14052/2019 in this writ petition. Mr. Yashpal Sinh Jadeja, who appears in person on behalf of the applicants in the said impleadment applications, states that he has no knowledge regarding these communications. There appears to be an attempt to pressurise or embarrass the Court, which is to be severely deprecated. A pending litigation cannot become the subject matter of private correspondence addressed by a litigant to the judge. Whatever be the contentions of a party, they must be addressed at the hearing or by way of a properly constituted filing in the pending petition, with notice to the other parties.

4. Notice be issued to Mr. Subrata Pramanik, son of Mr. Khagendra

Nath Pramanik, resident of E/105, Classic Riverain Block-2A, Brajanathchak, PO-Haldia, Distt. Purba Medinipur, Pin-721607 (W.B.). He is directed to file an affidavit stating the circumstances in which this e-mail has been addressed, so as to decide whether any further action is required, including initiation of contempt proceedings against him.

5. Mr. Jadeja, who appears in person for the applicants in CM APPL. 28007/2021, is directed to inform Mr. Subrata Pramanik of the contents of this order.

PRATEEK JALAN, J

SEPTEMBER 10, 2021

j'